

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 1st day of December, 2000

Original Application No. 264 of 1998

CORAM :-

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Hon'ble Mr. S. Dayal, A.M.

Har Prasad Son of Sri Himanchal Pd.

Resident of Postal Colony Quarter No. 18,

Bareilly Cantt, Bareilly.

(Sri R.P. Singh, Advocate)

..... Applicant

Versus

1. Union of India through

Member (P), Postal Services Board,
Dak Bhawan, New Delhi.

2. Director General of Post Offices,

Dak Bhawan, Parliament Street,
New Delhi.

3. Superintendent of R.B.S., Bareilly Division,
Bareilly.

4. Director of Postal Services, Bareilly.

(Km. Sadhna Srivastava, Advocate)

..... Respondents

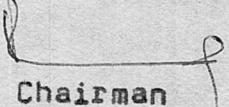
O R D E R

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

By means of this application filed under Section 19 of the Administrative Tribunals Act, 1985, the applicant seeks a direction to the respondents to fix seniority of the applicant with retrospective effect and promote him with effect from the date other persons who had qualified with the applicant had been promoted. It appears that



the applicant was selected for promotion alongwith eight others on 29-7-1983. The name of the applicant was last amongst selected candidates. The grievance of the applicant is that he was ^{not} sent for training, whereas other persons of the list were sent earlier. The promotion was given to the applicant in 1987, when he filed representation. The grievance of the applicant is that for the the delay he is not responsible and the respondents may be asked to promote him from the back date. We have considered the submissions of the learned counsel for the applicant. However, we are not satisfied that the respondents may be directed to grant promotion to the applicant from back date. It has not been alleged in the application that any person junior to the applicant was promoted earlier than him. As the last man in the list, in 1984, he was sent for 15 days practical training. If there was delay, he did not challenge the same. After training he has been promoted. Though some delay is there but the applicant cannot be granted relief as claimed in the application, as no discrimination or arbitrariness is found in the action of the respondents. The application is rejected. There shall be no order as to costs.

 
Member (A) Vice Chairman

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